

Shri G. S. Pathak: I think we can discuss it later—

Mr. Chairman: Issue a questionnaire.

Shri G. S. Pathak: Questionnaire is issued by Commissions, but we will consider this matter. I am discussing it with the leaders in the profession. I need not mention names, but I assure this House that this is a matter which is receiving due consideration at the hands of the Government.

Shri Hari Vishnu Kamath: When you referred to a probe into the matter, I thought you were thinking of an enquiry committee or an enquiry commission.

Shri G. S. Pathak: We have not yet decided whether we are going to have a committee or not. But there is already the Administrative Reforms Commission, of which my hon. friend is a member.

Shri Hari Vishnu Kamath: You were also a member of it. We have lost you unfortunately; unfortunately for us, but fortunately for you!

Shri G. S. Pathak: I was a member. My hon. friend is still a member and he can also make some contribution in that Commission.

Shri Hari Vishnu Kamath: Matters relating to the judiciary are outside the purview of that Commission.

Shri G. S. Pathak: The administrative side is probably part of it. Anyway, I would not trouble this House on this matter in detail at this stage.

Then, it was said that there should be some change in the election laws. I am alive to the hard fact, the fact that it is not liked by anybody: that there are still some election petitions pending when we are nearing the next general election.

An hon. Member: A sad commentary.

Shri G. S. Pathak: Government has taken a decision, and a Bill is under preparation in this connection and one of the important changes which the Government wishes to introduce is to eliminate the tribunals.

Mr. Chairman: He may stop now and continue the speech on Monday.

15.29 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-THIRD REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Eighty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th March, 1966."

Mr. Chairman: The question is:

"That this House agrees with the Eighty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th March, 1966."

The motion was adopted.

15.29½ hrs.

NATIONAL RIFLE TRAINING SCHEME BILL*

by Shri S. C. Samanta

Shri S. C. Samanta (Tamluk): I beg to move for leave to introduce a Bill to provide for compulsory training in rifle-shooting to all able-bodied citizens between the ages of twenty- and thirty years.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide for compulsory training in rifle-shooting to all able-bodied citizens between the ages of twenty and thirty years."

The motion was adopted.

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